

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/3171/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 4th September, 2020.

Sub: **Station Leave permission.**

Ref:- Your letter No. MACT/GLP/2020/634 dtd. 01.09.2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 05.09.2020 till the morning of 08.09.2020, has been granted, subject to adherence to Lockdown protocols.

The District and Sessions Judge, Goalpara in his absence the next senior most Judicial officer at Goalpara will be in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

3173

Memo NO.HC.VII-70/1992/3172-A, dated 4.9.2020

Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

04/09/2020

JT. REGISTRAR (VIGILANCE)

Rdgr